

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

28. C.P. (IB)/816(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Vijaykumar Ramgopal Gilda

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

4. Ms. Vedanshi Shah i/b Ms. Mahalakshmi, Ld. Counsel for the Resolution Professional present through physical mode. Adv. Pratik Irpatgire for the Personal Guarantor.
5. As a last chance. The Counsel for Personal Guarantor is directed to file reply within one-week after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing.
6. Post this matter on **10.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)